Even where the assessments are yet to be finalised, the assessing officer has made provisional assessments in accordance with law. Pending the full recovery of tax, the Tax Recovery Officer has attached some movable as well as immovable assets belonging to Nawab of Rampur, the value of which is more than the taxes due, to safeguard the interest of the Government.

CONFISCATION OF JEWELLERY OF BEGUM OF RAMPUR

856. SHRI A. P CHATTERJEE: SHRI A. K. A. ABDUL SAMAD:

Will the Minister of FINANCE/वित्त मत्री be pleased to state.

- (a) whether it is a fact that some jewellery belonging to the Begum of Rampur was recently confiscated in Bombay;
- (b) it so, the itemwise valuation of the said pieces of jewellery; and
- (c) whether the jewellery is still in Government custody or has been released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/ वित्त म-त्रालय राज्य मन्त्री (SHRI K. R. GANESH): (a) The hon Member is apparently referring to the four items of jewellery discovered during a search of the safe deposit lockers held in the names of the partners of Messrs. J M Bhansalı and Co. and their family members, in July, 1969, which were claimed by the said firm as belonging to the Begum of Rampur and which were admitted by her as belonging to her. None of these items were confiscated by the Government.

(b) The valuation of the said four pieces of jewellery itemwise is as under

Rs.

3,25,000 1 One single string consisting of 14 emerald engraved beads and 14 pearls. (Emerald 207 ct. a Rs 1,500 p. ct, and earls Rs. 1,000)

		162
2	One pan of ear-rings with two emerald drops with diamonds.	2,00,000
3.	One pair of bracelets with two square emerald in centre surrounded with diamonds	9 0,000

4.

. Six flat diamonds packets	
(i) 87 pieces ct. 131.28 at 1000 per ct	1,31,280
(1i) 247 pieces ct. 124.55 at 400 per ct.	49,820
(iii) Ct. 82 40 at 250 per ct.	20,600
(iv) Ct. 154,35 at 200 per ct.	30,870
(v) Six pieces ct 14.50 at 300 per ct.	4,250
(vi) Ct. 52 85 at 80 per ct	4,228

8,56,048

(c) The said items of jewellery are deposited with a bank at Bombay in the joint names of the Begum of Rampur and the Income tax Officer.

WIDENING OF NATIONAL HIGHWAY NO 8

- 857. SHRI G R. PATIL Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/ ससदीय कार्य तथा नौवहन ग्रीर परिवहन मन्त्री be pleased to state
- (a) the progress made so far regarding widening and strengthening single lane sector to double lane in Mile 76/0 to 95/0 and 95/0 to 112/1 of the National Highway No. 8:
- (b) the total expenditure incurred during the years 1969-70 and 1970-71; and
- (c) the expenditure proposed to be incurred in the year 1971-72?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT/ससदीय कार्य तथा नौवहन भ्रीर परिवहन मत्री (SHRI RAJ BAHADUR). (a) The overall progress upto June 1971 is 23% on the work from mile 76/0 to 95/0and 11% on the work from mile 95/0 to 112/1.